

Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No.24/2010 in O.A. No.426/2006

This the 16th day of March, 2011

Hon'ble Shri Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P.Singh, Member (A)

Ramakant aged about 65 years son of late Sri Arjun resident of Gazpur Road, Kauri Ram Post Kauri Ram, District- Gorakhpur.

Applicant

By Advocate: Sri Praveen Kumar

Versus

1. Sri U.C. D. Shreni, General manager, North Eastern Railway, Gorakhpur.
2. Sri A.K. Singh, Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.

Respondents

By Advocate :Sri S.Verma

ORDER (Dictated in Open Court)

By Hon'ble Sri Justice Alok Kumar Singh, Member (J)


Heard.

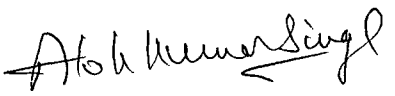
On the last occasion, the conditional order was passed that if the respondent No.2 does not comply with the order in question, he shall appear in person before this Tribunal .

3. Sri Arvind Kumar, learned counsel for respondents says that in compliance of the order, cheque dated 15.3.2011 for amount of Rs. 1,94,179/- is ready with him which he is handing over to the learned counsel for the applicant . Accordingly, this cheque was handed over to the applicant before this Tribunal. Further , it is informed that another cheque of Rs. 5000/- on account of cost which was imposed on the last occasion has also been handed over to the learned counsel for the applicant.



4. In view of the above, this contempt petition stands disposed of in full and final satisfaction. Notices are discharged.


(S.P. Singh)
Member (A)


(Justice Alok Kumar Singh)
Member (J)

HLS/-